



REVISED LIST OF BUSINESS

No.194

TUESDAY 01 SEPTEMBER, 2026
11.30 A.M.

1. QUESTIONS

(a) STARRED QUESTIONS

Replies to Questions in Starred list (Corrected) listed for the day to be orally answered.

(b) UNSTARRED QUESTIONS

Replies to Questions in Unstarred list (Corrected) listed for the day to be laid on the Table.

2. PAPERS TO BE LAID ON THE TABLE

1. DR. PRAMOD SAWANT, Hon Chief Minister to lay the following on the table of the House:

- a.** Laying of Rules/ Regulations / Sub- Rules/ Bye -Laws on the table of the House.
- b.** Statement under sub -Section (2) of Section 3 of Goa State Guarantees Act, 1993. (Goa Act 16 of 1993)
- c.** Explanatory Memorandum 2026 -27.

2. SHRI. DIGAMBAR KAMAT, Hon Minister for Captain of Ports to lay the following Notification on the table of the House; -

1. Notification No. COP/TS/F-16/GMDGE/2025-26/963 Dated: 09/03/2026 regarding “Goa Maritime Decarbonisation & Green Energy Committee” for the state of Goa.
2. Notification No. COP/TS/F-16/GMDGEC/2025-26/2421 Dated: 23/06/2026 regarding lifting of probation period in the post of Technical Superintendent (ports) Group ‘B’ Gazetted.
3. Notification No. E-11029/Goods Tax Amendment/26-27/527 Dated: 24/06/2026 regarding proposed to make in exercise of the powers conferred by Section 22 of the Goa Barge (Taxation on Goods) Act, 1985 (Act No. 22 of 1985), so as to amend the Goa Barge (Taxation on Goods) Rules, 1987, were pre-published as required by sub-section (1) of section 22 of the said Act.



4. Notification No. B-14022/WS/Special Permission/COP/2026/2701 Dated: 10/07/2026 regarding granting permission to conduct water sports activities in inland waters of the State of Goa, during fair weather of the monsoon season.
5. Notification No. B-11039/IV ACT 2021/26-27/3077 Dated: 07/08/2026 regarding declaration of zone under Inland Vessels Act 2021.
6. Notification No. E-11039/IV ACT 2021/26-27/3130 Dated: 11/08/2026 regarding section 53 of Inland Vessels Act, 2021.
7. Notification No. B-11039/IV ACT 2021/26-27/3131 Dated: 11/08/2026 regarding section 74 of Inland Vessels Act, 2021.
8. Notification No. B-11039/IV ACT 2021/26-27/3132 Dated: 11/08/2026 regarding Section 55 of Inland Vessels Act, 2021.
9. Notification No. E-18034/Indian Ports Act 2025/2628 Dated: 03/07/2026 Supplement regarding appointment of the Captain of Ports as Conservator for all Minor Ports in the State of Goa.
10. Notification No. E-18034/Indian Ports Act 2025/2629 Dated: 03/07/2026 Supplement regarding notifying Captain of Ports Department as the Goa Maritime Board, for the purposes of Indian Ports Act.

3. **CALLING ATTENTIONS**

1. **S/SHRI VENZY VIEGAS, VIJAI SARDESAI AND CRUZ SILVA HON. MLAS** to call the attention of the Minister for Civil Supplies/Legal Metrology to the following: -

“Attention of the House is drawn as regards the concerns of vehicle owners across Goa regarding E20 petrol. Vehicles, particularly those manufactured before 2023, may face reduced mileage, performance concerns and increased maintenance costs. The impact is particularly severe on taxi drivers and motorcycle pilots, whose vehicles are their livelihood, directly affecting their daily earnings. The steps the Government has taken to take up the matter with the Centre and demand that consumers be given the option to purchase pure, unblended petrol alongside E20, especially for older vehicles, ensuring consumer choice and protecting livelihoods”.

2. **SMT. DELILAH LOBO, HON. MLA** to call the attention of the Minister for Rural Development the following: -

“The attention of the House is drawn as regards the significant growth in the number of Rural Self-Help Groups (SHGs) in Goa and the need to ensure that these groups are functioning effectively and receiving adequate support. The Government to clarify that it has a regular mechanism to monitor the



functioning, activities and performance of SHGs, and whether their efficiency and outcomes are periodically assessed and what platforms, markets, exhibitions, procurement opportunities and other avenues are being provided to SHGs to promote and sell their products and services, and what measures are being taken to ensure that these groups become economically sustainable and self-reliant”.

4. **GOVERNMENT BILL – INTRODUCTION**

1. DR. PRAMOD SAWANT Hon. Minister for Housing to move for leave to introduce The Goa Housing Board (Amendment) Bill, 2026.

ALSO to introduce the Bill.

5. **GOVERNMENT BILLS - CONSIDERATION AND PASSING**

1. DR. PRAMOD SAWANT, Hon. Chief Minister/Finance Minister to move that The Goa Goods and Services Tax (Amendment) Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.

2. DR. PRAMOD SAWANT, Hon. Chief Minister/Minister for Law and Judiciary to move that The Registration (Goa Amendment) Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.

3. DR. PRAMOD SAWANT, Hon. Chief Minister/Minister for Law and Judiciary to move that The Goa Advocates Protection Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.

4. DR. PRAMOD SAWANT, Hon. Chief Minister/Minister for Education to move that The Goa Private Universities (Amendment) Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.

5. DR. PRAMOD SAWANT, Hon. Chief Minister to move that The Goa Prisons and Correctional Services Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.



6. SHRI VISHWAJIT P. RANE, Hon. Minister for Women and Child Development to move that The Goa Children's (Amendment) Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.

7. SHRI VISHWAJIT P. RANE, Hon. Minister for Health to move that The Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) (Amendment) Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.

8. SHRI VISHWAJIT P. RANE, Hon. Minister for Urban Development to move that The Goa Municipalities (Amendment) Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.

9. SHRI MAUVIN GODINHO, Hon. Minister for Transport to move that The Goa Motor Vehicles Tax (Amendment) Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.

10. SHRI ATANASIO MONSERRATE, Hon. Minister for Revenue to move that The Indian Stamp (Goa Amendment) Bill, 2026 be taken into consideration.

ALSO to move that the Bill be passed.

PORVORIM-GOA
1ST SEPTEMBER 2026

NAMRATA ULMAN
SECRETARY